CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. , Indiranagar, Bangalore-560 838.

Dated 20 JUL 1993

487/93 APPLICATION NO(s).

Ashok & 4 others Ald to Sk. Ashot. Arohalli Po. Karakapura Paluk. Baugalore Dist.

Tilicant(S)

& Sh. Kemp Hanumiah 5/0 Sh. Gangaiah, Do D. Naujappa, Emlur P.O.

Baugalore - 560037 3. Sh. Rudre Gowda, S/o SI vecranna, Go D. Naujappa -Baugalere -550037

Sh. S. Devanathan, 261, 6th Main, Anaudapuram, C.U. Raman Nagar Post

Bougabro - 560091. Si. R. Marijusa Ba, 178, Kodihalli,

Near Murishwara Temple, V. B. Magan Post.

Baugalore - 560075. Scientific Advisor to

Rakoha Manti and

Director General.

Research & Development Organisation,

Depth. of works & Herring

Ministry of Defence, New Dolling

SUBJECT:- Forwarding of copies of the Order passed by

the Central Administrative Tribunal. Bangalor the Central Administrative Tribunal, Bangalore Sench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on ____09-07-93

> O DEPUTY REGISTRAR JUD IC IAL BRANCHES.

Respondent(s) Scienlific Advisor to Raksha Mantri DG, DRDO & OB

> Estate Manager, Estate Management office. Miris try of Defence, DRDO Burship, C. V. Raman Nagar P.O. Bougalore - 560093.

8. Sh. D.P. Matilingaiah 40 Estate Manager, Estate Management office, DRDo Pownship, C.V. Raman Baugalore. 56009 Nogar P.O.

and v. Kuttamma, 40 Estate Manager, Elete Management office, DRDO Township, Cr. Raman Nægan Port Bayalore - 5600 92.

10. SK, N.V. Balan, Ade, 75, Muddappa Koad Gross, M. S. Nagar, Baugalore - 560033.

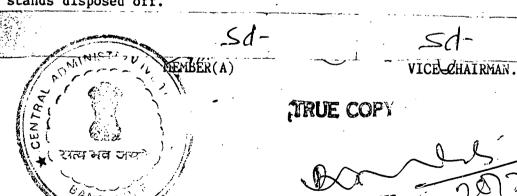
11. St M. S. Kadmarajaiah, Series Central Gout Standing Coursel Att Pourt Building, Baugabre - 500001.



This application having come up for orders to-day, Hon'ble Vice-Chairman made the following:-

ORDER

The applicants seek in this application the benefit of an order made by this Tribunal in A.Nos.1035 to 1051 of 1989 decided on 12-8-1988 wherein a spate of directions were issued which would, it appears, enure to the applicants absorption permanently into Government service. The applicants want to avail the benefit of that judgment. But, we see some of the applicants herein were also parties to the earlier proceedings. Be that as it may, whether the person was in Government service is a relevant circumstance. If that be the position whether he can avail of the benefit of the judgment in the earlier case is a matter for consideration. But, then the applicants have to work out their remedies with the department by making an appropriate representation in that behalf. If they make such a representation, the department will consider the same and pass appropriate orders. With this observation this application stands disposed off.



SECTION OFFICER
LEATHAL ADMINISTRATIVE TRIBUN'S
ADDITIONAL CENCH
BANGALORE